

GOVERNMENT OF INDIA
MINISTRY OF COOPERATION
RAJYA SABHA
UNSTARRED QUESTION NO. 3684
TO BE ANSWERED ON 05/04/2023

Techniques to evaluate performance of cooperatives

3684. Shri Ayodhya Rami Reddy Alla:

Will the Minister of **Cooperation** be pleased to state:

- (a) what steps are being taken by Government to introduce or develop new techniques to evaluate the performance of cooperatives and encourage them to perform better; and
- (b) whether Government is planning to adopt a comprehensive model that can bridge the skill gaps and ensure employability of youths, if so, the details thereof?

ANSWER

MINISTER OF COOPERATION

(सहकारिता मंत्री) SHRI AMIT SHAH

(a) and (b): Government has taken various steps for the development of the Cooperative sector to leverage the strength of the Cooperatives and transform them into successful and vibrant business enterprises. It includes new techniques to evaluate the performance of cooperatives, encourage them to perform better and to adopt a comprehensive model to ensure, *inter alia* employability of youths. The Cooperative development model of the Government includes series of new initiatives viz:

(i) Computerisation of 63000 functional PACS on an ERP based common national software to integrate with national economy and to assist in evaluating their performance and encourage them to perform better, with an outlay of ₹2,516 Crore.

(ii) Model byelaws for PACS: Model byelaws prepared and circulated for their adoption as per the respective State Cooperatives Act to enable PACS to undertake more than 25 business activities like dairy, fishery, setting up of godowns, LPG/ Petrol/ Green energy distribution agency, banking correspondents, CSC, etc.

(iii) PACS as Common Service Centres (CSC): MoU signed between Ministry of Cooperation, Ministry of Electronics and Information Technology, NABARD and CSC - SPV to facilitate functioning of PACS as CSCs to improve their viability, provide e-services at village level and generate employment.

(iv) National Cooperative Database: Preparation of an authentic and updated data repository of cooperatives in the country started to facilitate stakeholders in policy making and implementation.

- (v) Establishment of Multi-Purpose PACS, Dairy and Fisheries Cooperative Societies in every Panchayat/Village: A plan has been approved by the Government to set up 2 lakh new multi-purpose PACS, dairy and fisheries cooperatives covering every Panchayat/Village in the next five years by taking advantage of various existing schemes.
- (vi) National Cooperative Policy: A National level committee comprising of experts and stakeholders drawn from all over the Country constituted to formulate the New Cooperation Policy to create an enabling ecosystem to realize the vision of 'Sahakar-se-Samridhi'.
- (vii) Amendment of MSCS Act, 2002: Bill introduced in the Parliament to amend the centrally administered MSCS Act, 2002 to incorporate provisions of 97th Constitutional Amendment, strengthen governance, enhance transparency, increase accountability and reform electoral process in the Multi State Cooperative Societies.
- (viii) National Cooperative Development Corporation: New schemes for cooperatives launched by NCDC in various sectors such as 'Swayamshakti Sahkar' for SHG; 'Deerghavadhi Krishak Sahkar' for long term agricultural credit; 'Dairy Sahkar' for dairy and 'Neel Sahkar' for fisheries. NCDC is implementing its Sahkar Mitra Scheme on "Internship Program" which aims at providing an opportunity to professional graduates to get experience in areas of functioning of NCDC and related aspects.
- (ix) National Council for Cooperative Training (NCCT): NCCT is organizing, directing, monitoring and evaluating the arrangements for cooperative training for the personnel working in the cooperative sector in the country to bridge the skill gaps and ensure employability of youths. It organizes need based training programmes and facilitates the process of human resource development for cooperatives for the country. It also envisages conducting research in critical areas of cooperative movement. The Council has established its own training structure comprising of the VAMNICOM, Pune at National Level, Five Regional Institutes of Cooperative Management and 14 Institutes of Cooperative Management.
- (x) Cooperatives as 'buyers' on GeM portal: Cooperatives permitted to register as 'buyer' on GeM, enabling them to procure goods and services from nearly 40 lakh vendors to facilitate economical purchases and greater transparency.
- (xi) Member Lending Institutions in Credit Guarantee Fund Trust: Non-scheduled UCBs, StCBs and DCCBs notified as MLIs in CGTMSE Scheme to increase share of cooperatives in lending.
- (xii) Reduction in surcharge on cooperative societies: Surcharge reduced from 12 % to 7% for co-operative societies having income between Rs. 1 to 10 Cr.
- (xiii) Reduction in Minimum Alternate Tax: MAT reduced for cooperatives from 18.5% to 15%.
- (xiv) Relief under Section 269ST of IT Act: A clarification has been issued to remove difficulties in cash transactions by cooperatives under Section 269ST of IT Act.

(xv) Lowering tax rate for new cooperatives: Announcement made in the Union Budget 2023-24 to charge flat lower tax rate of 15%, compared with current rate of upto 30% plus surcharge, for new cooperatives commencing manufacturing activities till March 31, 2024.

(xvi) Increase in limit of deposits and loans in cash by PACS and PCARDBs: Announcement made in the Union Budget 2023-24 to increase limit from Rs. 20,000 to Rs. 2 lakh per member for deposits and loans in cash by PACS and PCARDBs.

(xvii) Increase in limit for TDS: Announcement made in the Union Budget 2023-24 to increase cash withdrawal limit for cooperatives from Rs. 1 Crore to Rs. 3 Crore, per annum, without being subjected to TDS.

(xviii) Relief to Sugar Cooperative Mills: Sugar cooperative mills not to be subjected to additional income tax for paying higher sugarcane prices to farmers upto Fair and Remunerative or State Advised Price.

(xix) Resolution of chronic pending issues of Sugar Cooperative Mills: Announcement made in the Union Budget 2023-24 to allow sugar cooperatives to claim as expenditure their payments to sugarcane farmers for the period prior to assessment year 2016-17, giving a relief of nearly Rs. 10,000 crores.

(xx) New National Multi-State Cooperative Seed Society: New apex national multi-state cooperative seed society being established under the MSCS Act, 2002 as umbrella organization for quality seed cultivation, production and distribution under a single brand.

(xxi) New National Multi-State Cooperative Organic Society: New apex national multi-state cooperative organic society being established under the MSCS Act, 2002 as umbrella organization to produce, distribute and market certified and authentic organic products.

(xxii) New National Multi-State Cooperative Export Society: New apex national multi-state cooperative export society being established under the MSCS Act, 2002 as umbrella organization to give thrust to exports from cooperative sector.
